

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 995 of 2019

&

I.A No. 179 of 2020

IN THE MATTER OF:

S.S. Natural Resources Pvt. Ltd.

...Appellant

Versus

Ramsarup Industires Ltd. & Ors.

...Respondents

**For Appellant: Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Niharika Sharma,
Mr. Abhirup Das Gupta and Mr. Rahul Mendiratta,
Advocates.**

**For Respondent: Mr. Darpan Wadhwa, Sr. Advocate for CoC
Mr. Rony O. John, Mr. Deep Roy, R.N. Ghosh, Advocates
Mr. Krishnendy Datta and Mr. Vikram Mehta, Advocate for
R-4
Mr. Dinkar Singh, Advocate for ARCL
Ms. Smiriti Churiwal, Advocates for R-5
Mr. Mahendra Ralhan, Advocate.**

With

Company Appeal (AT) (Insolvency) No. 988 of 2019

IN THE MATTER OF:

Pegasus Assets Reconstruction Pvt. Ltd.

...Appellant

Versus

Kshitiz Chhawchharia (RP) & Ors.

...Respondents

**For Appellant: Mr. Atul Sharma, Mr. Shashank Kumar, Mr. Sugam Seth,
and Ms. Renuka Iyer, Advocates.**

**For Respondent: Mr. Rony O. John and Mr. Deep Roy, Advocates for R-1
Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Niharika, Mr.
Mahendra Rolhan and Mr. Rahul Mendiratta, Advocates.
Mr. Dinkar Singh, Advocate for (ARCL)**

With

Company Appeal (AT) (Insolvency) No. 1039 of 2019

IN THE MATTER OF:

Ashish Jhunjunwala & Ors.

...Appellants

Versus

Kshitiz Chhawchharia (RP)

Of Ramsarup Industries Ltd. & Ors.

...Respondents

For Appellant: Mr. Rishav Banerjee, Mr. Zeeshan Haque,

Mr. Ashish Jhunjunwala and R B Phookan, Advocates.

For Respondent: Mr. Rony O. John and Mr. Deep Roy, Advocates for R-1

Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Niharika, and Mr. Rahul Mendiratta, Advocates for R-2

Mr. Aman Verma, Ms. Smriti Churiwal and Mr. Anjuman Tripathi, Advocates for R-4 CoC

Mr. Mahendra Rolhan, Advocate.

Mr. Dinkar Singh, Advocate for (ARCL)

With

Company Appeal (AT) (Insolvency) No. 1124 of 2019

IN THE MATTER OF:

Ashish Jhunjunwala

...Appellants

Versus

Kshitiz Chhawchharia (RP)

Of Ramsarup Industries Ltd. & Ors.

...Respondents

For Appellant: Mr. Rishav Banerjee, Mr. Zeeshan Haque and R B Phookan and Mr. Aashish Jhunjunwala, Advocates.

For Respondent: Mr. Rony O. John and Mr. Deep Roy, Advocates for R-1

Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Niharika, and Mr. Rahul Mendiratta, Advocates for R-2

Mr. Aman Verma, Ms. Smriti Churiwal and Mr. Anjuman Tripathi, Advocates for R-4 CoC

Mr. Mahendra Rolhan, Advocate.

Mr. Dinkar Singh, Advocate for (ARCL)

With

Company Appeal (AT) (Insolvency) No. 1125 of 2019

IN THE MATTER OF:

Vanguard Credit & Holdings Pvt. Ltd.

...Appellant

Versus

Kshitiz Chhawchharia (RP)

Of Ramsarup Industries Ltd. & Anr.

...Respondents

For Appellant: Mr. Rishav Banerjee, Mr. Zeeshan Haque and R B Phookan and Mr. Aashish Jhunjunwala, Advocates.

**For Respondent: Mr. Rony O. John and Mr. Deep Roy, Advocates for R-1
Mr. Abhirup Dasgupta, Advocate for R-2
Ms. Smriti Churiwal and Mr. Anjuman Tripathi, Advocates for R-4 CoC
Mr. Mahendra Rolhan, Advocate.
Mr. Dinkar Singh, Advocate for (ARCL)**

With
Company Appeal (AT) (Insolvency) No. 1159 of 2019

IN THE MATTER OF:

Orissa Metaliks Pvt. Ltd. ...Appellant

Versus

Kshitiz Chhawchharia & Anr. ...Respondents

For Appellant: Mr. Abharajit Mitra, Sr. Advocate with Mr. R.N. Ghose, Mr. Santanu Ghose and Ms. Urmila Chakraborty, Advocates.

**For Respondent: Mr. Rony O. John and Mr. Deep Roy, Advocates for R-1
Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Niharika, and Mr. Rahul Mendiratta, Advocates for R-2
Mr. Mahendra Rolhan, Advocate.
Mr. Dinkar Singh, Advocate for (ARCL)**

With
Company Appeal (AT) (Insolvency) No. 1242 of 2019

IN THE MATTER OF:

Indian Renewable Energy

Development Agency Ltd. ...Appellant

Versus

Ramsarup Industries Ltd. & Ors. ...Respondents

For Appellant: Ms. Varsha Banerjee, Advocate.

**For Respondent: Mr. Rony O. John and Mr. Deep Roy, Advocates for R-1
Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Niharika, and Mr. Rahul Mendiratta, Advocates for R-2
Mr. Kumar Mihir, Advocate.
Mr. Mahendra Rolhan, Advocate.
Mr. Dinkar Singh, Advocate for (ARCL)**

With
Company Appeal (AT) (Insolvency) No. 468 of 2020

IN THE MATTER OF:

Edelweiss Finvest Pvt. Ltd.

...Appellant

Versus

Ramsarup Industries Ltd.

...Respondent

Present:

**For Appellant: Mr. Shatardru Chakraborty, Ms. Sonia Dube,
Ms. Kanchan Yadav and Ms. Surbhi Anand, Advocates.**

**Respondent: Mr. Rony O. John and Mr. Deep Roy, Advocates for R-1
Mr. Aman Verma and Ms. Smriti Churiwal, Advocates for
R-2
Mr. Rajshekhar Rao, Sr. Advocate with Mr. Himanshu
Bhushan, Advocate for Kotak Mahindra.
Mr. Sumant Batra, Mr. Sanjay Bhatt, Ms. Niharika, and Mr.
Rahul Mendiratta, Advocates for R-3**

ORDER
(Virtual Mode)

18.09.2020 Heard Learned Counsel for the Appellant in Company Appeal (AT) (Insolvency) No. 988 of 2019 in part. Due to paucity of time, the matter is adjourned. On the next date, we will hear the arguments on pending Application(s) as well as remaining arguments in Appeals.

Let these Appeals be fixed on **30th September, 2020 and 1st October, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

**[V.P. Singh]
Member (Technical)**

R.N./kam.